

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**R.P. No. 2 of 2013 in**  
**Appeal No. 137 of 2011**

**Dated : 25<sup>th</sup> February, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. V.J. Talwar, Technical Member**

**M/s. JSW Energy Ltd. & Anr. .... Appellant (s)**

**Versus**

**Karnataka Electricity Regulatory Commission & Ors. ...Respondent (s)**

**Counsel for the Appellant(s): Mr. M.G. Ramachandran**  
**Mr. Anand K. Ganesan**

**Counsel for Respondent (s): Mr. Anantha Narayana**

**ORDER**

We have heard the learned counsel for the parties.

***The Order is Reserved.*** The learned counsel for the parties are directed to file their respective Written notes on the issue on or before 04.03.2013 after serving copy on the other side.

**(V.J. Talwar)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

**ts/ak**